## CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL <u>NEW DELHI</u>

## **PRINCIPAL BENCH – COURT NO. 3**

## Customs Appeal No. 51794 of 2022 With Customs Stay Application No. 50475 of 2022

(Arising out of Order-in-Appeal No. CC(A)/Cus/D-II/IMP/ICD/TKD/484-485/2021-22 dated 29.06.2021 passed by the Commissioner of Customs (Appeals), New Delhi)

## Principal Commissioner of Customs (Import) Appellant Inland Container Depot Tughlakabad, New Delhi

VERSUS

#### M/s Bans International

Respondent

D-71, Sector A-2, Tronica City Industrial Area, Loni, Uttar Pradesh – 201102.

#### **Appearance**

Shri Rakesh Kumar & Shri Nagendra Yadav, Authorized Representative – for the Appellant.

Shri Piyush Kumar & Shri Rajat Mishra, Advocates – for the Respondent.

# CORAM : HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL) HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

#### DATE OF HEARING: 09/02/2023 DATE OF DECISION: 03/04/2023 ORDER

#### P.V. Subba Rao

Appeal filed by Revenue is dismissed. The stay application in this appeal is also disposed of. For order, see order of date in Customs Appeal No. 51682 of 2021.

> (P.V. SUBBA RAO) MEMBER (TECHNICAL)

(BINU TAMTA) MEMBER (JUDICIAL)